

**Central Administrative Tribunal
Jammu Bench, Jammu**



**TA No. 8743/2020
SWP No. 258/2017**

This the 15th day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Khursheed Alam aged 30 years,
S/o Aziz ul Rahman,
R/o Wayel, Ganderbal.

...Applicant

(Mr. M. M. Dar, Advocate)

VERSUS

1. State of Jammu & Kashmir through,
Commissioner/Secretary to Government,
Home Department, Civil Secretariat, Jammu/Srinagar.
2. Inspector General of Police,
Armed Police J&K, Jammu.
3. Additional Director General of Police,
Armed Police, J&K, Srinagar.
4. Commandant,
IRP 18th BN Reshipora Zainapora, Shopian.
5. COY Commander,
8th D-Coy DPL, Pulwama.

...Respondents

(Mr. Amit Gupta, Additional Advocate General)

**ORDER (Oral)****Mr. Justice L. Narasimha Reddy:**

Mr. M.M. Dar, learned counsel for the applicant, submits that the services of the applicant were terminated, during the pendency of the SWP (renumbered as T.A. 8743/2020) and the order of termination was challenged in a separate SWP.

2. In view of this development, we dismiss the T.A. as infructuous. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/sunil/jyoti/vandana/ankit/